

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.98 OF 2009

M/S. J.K.LAKSHMI CEMENT LTD. ...Appellant(s)

Vs.

STATE OF RAJASTHAN & ORS. ...Respondent(s)

WITH

CIVIL APPEAL NO.10082 OF 2016

O R D E R

The learned counsel appearing for the appellants, on instructions, seek permission to withdraw these appeals.

The appeals are, accordingly, dismissed as withdrawn.

.....J.  
(ABHAY S.OKA)

.....J.  
(M.M. SUNDRESH)

.....J.  
(UJJAL BHUYAN)

NEW DELHI;  
March 20, 2025.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5333/2002

DALMIA INDUSTRIES LTD.

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondent(s)

[ TO GO BEFORE THREE HON'BLE JUDGES ] [FOR DIRECTIONS]

WITH C.A. No. 5329/2002

C.A. No. 5335-5336/2002

C.A. No. 5332/2002

C.A. No. 1352/2005

T.P.(C) No. 722/2006

C.A. No. 4745/2006

C.A. No. 2055/2009

C.A. No. 4990/2006

T.P.(C) No. 951/2006

C.A. No. 4991/2006

C.A. No. 4993/2006  
(IA No. 5/2016 - INTERVENTION APPLICATION)

C.A. No. 4992/2006

C.A. No. 5599/2006

C.A. No. 5649/2006

C.A. No. 378/2007

C.A. No. 665/2007

SLP(C) No. 763/2007

C.A. No. 1180/2007

**C.A. No. 2174/2009**  
**SLP(C) No. 15900/2007**  
**T.P.(C) No. 481/2007**  
**C.A. No. 5682/2007**  
**C.A. No. 1295/2008**  
**T.P.(C) No. 906/2007**  
**C.A. No. 6497/2008**  
**C.A. No. 6498/2008**  
**C.A. No. 3401/2008**  
**C.A. No. 3400/2008**  
**C.A. No. 3403/2008**  
**C.A. No. 3402/2008**  
**C.A. No. 6137/2008**  
**C.A. No. 7397/2008**  
**C.A. No. 96/2009**  
**C.A. No. 6499/2008**  
**C.A. No. 98/2009**  
**C.A. No. 97/2009**  
**C.A. No. 6221/2008**  
**SLP(C) No. 26160/2008**  
**T.P.(C) No. 613/2009**  
**T.P.(C) No. 626/2009**  
**C.A. No. 4479/2010**  
**C.A. No. 4478/2010**  
**C.A. No. 874/2013**

**C.A. No. 3643/2011**  
**C.A. No. 8311/2011**  
**C.A. No. 8269-8271/2013**  
**C.A. No. 8268/2013**  
**C.A. No. 8267/2013**  
**C.A. No. 6135/2013**  
**C.A. No. 8273/2013**  
**C.A. No. 8272/2013**  
**C.A. No. 8274/2013**  
**C.A. No. 4293/2012**  
**C.A. No. 9458/2013**  
**C.A. No. 3869/2014**  
**C.A. No. 2632/2013**  
**SLP(C) No. 18600/2013**  
**C.A. No. 14685/2015**  
**C.A. No. 4332/2013**  
**C.A. No. 6784/2014**  
**W.P.(C) No. 376/2015**  
**C.A. No. 10082/2016**  
**C.A. No. 886/2017**  
**C.A. No. 4588/2017**  
**C.A. No. 205/2017**  
**W.P.(C) No. 512/2018**  
**C.A. No. 5728-5729/2018**  
**C.A. No. 5250/2019**

W.P.(C) No. 729/2019

W.P.(C) No. 1029/2019

SLP(C) No. 16028/2021

C.A. No. 4286/2023

Date : 20-03-2025 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following  
O R D E R

List on 3<sup>rd</sup> April, 2025 for directions at 10.30 a.m.

Civil Appeal No.98 of 2009 and 10082 of 2016

The appeals are dismissed as withdrawn in terms of signed order.

SLP(Civil)No.18600 of 2013

The learned counsel appearing for the petitioner, on instructions, seeks permission to withdraw the present petition.

The Special Leave Petition is accordingly dismissed as withdrawn.

(ANITA MALHOTRA)  
AR-CUM-PS  
(Signed order in C.A.No.98/2009 etc. is placed on the file.)

(AVGV RAMU)  
COURT MASTER